

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
Srinagar/Jammu

**Notification**

**Jammu, the 25th of June, 2025**

**S.O 177** .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints the below mentioned Naib- Tehsildars to be the Executive Magistrate (s), who shall exercise all the power of an Executive Magistrate within their respective territorial jurisdiction of District Bandipora.

S.No	Name of the Officer (S/Shri)	Jurisdiction
1.	Shabzaar Ahmad Paddar	NT Khayar Bandipora
2.	Ubaid Peerzada	NT Sumbal
3.	Shoaib Parvez	Additional Charge of Nayabat Gulshanpora and Niadkhai

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**  
Dated :- 25-06-2025

No. LAW-Powr/6/2023-10

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Bandipora. This is with reference to letter No. DCB/Legal/2025-26/471 Dated:- 21-06-2025 .
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

**Additional Secretary to Government**  
**Department of Law Justice & PA**